NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 102/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017

NAME OF THE PARTIES: Mrs. Shine B. Nair V/s.

M/s. Proquest Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
¥	ANIRKAN TRIPAT	YY LAWYER	Antsch Lipschurg 21,03.2017
2.	Amo L NEHR	20	21.03.2017

<u>ORDER</u>

T.C.P. No. 102/397-398/CLB/MB/MAH/2014

- 1. The Learned Representative of the Petitioner is present.
- 2. No one is present from the side of the Respondent. Learned Advocate of the Petitioner stated in the Court that telephonically he was informed that due to personal problem of the Learned Representative of the Respondent, he is unable to attend the hearing today.

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- 3. It is stated that the earlier Order passed by this Bench dated 13.02.2017 is not appearing on the site of the NCLT, hence not able to peruse the Order. He is directed to take certified copy of the said Order and thereafter represent the main Petition at an early date.
- 4. The next date of hearing now fixed is **26.04.2017**.
- 5. Amazingly, before the rise of the Bench, the Learned Counsel of the Respondent Mr. Amol Nehru appeared and stated that the Counsel of the Petitioner Mr. Anirban Tripathi had made a wrong statement about his inability to appear in the Court today.
- 6. It is very strange that how and why the Learned Counsel of the Petitioner has made such a statement ? In any case the matter is already adjourned to **26.04.2017**. Hence the next date of adjournment is duly communicated to Mr. Amol Nehru as well.

sd/-M.K. Shrawat Member (Judicial)

Dated: 21.03.2017